

[10 March, 2005]

RAJYA SABHA

Examination 2002 been given the reservation benefit; and

(c) whether all such handicapped candidates about whom orders were issued for selection have been given appointments and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):
(a) Recruitment of physically handicapped persons is already being made to the Indian Administrative Service and various other Central Service through Civil Services Examinations.

(b) Yes, sir.

(c) The recommended physically handicapped candidates are considered for allocation to various services reserved for them in accordance with their ranks, preferences and availability of vacancy.

Abolition of Administrative Tribunals

1020. DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any move to abolish the Administrative Tribunals that are in existence now;

(b) if so, the background for such initiative;

(c) whether the alternative arrangement has been conceived to take care of the task; and

(d) whether such system would be foolproof and effective?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):
(a) and (b) Some State Governments have sent proposals for abolition of the respective State Administrative Tribunals.

(c) and (d) As and when any proposal to abolish an Administrative Tribunal is considered by the Government, the need for making alternative arrangements and their effectiveness will be kept in view.